the recent statements made by Pakistani officials in regard to fresh Pakistani claims over Indian territories both in the Eastern and Western border areas as also the Ran of Cutch; and

(b) if so, the reactions of the Government of India thereto?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes, Sir

(b) These statements are incorrect and misleading and include claims that can only be regarded as fanciful

Shri D. C. Sharma: May I know if India has made any counter claim with regard to the illegal possession of some of the Indian territories by Pakistan and if so, what is its nature?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): In any other part? Or is he referring to the Ran of Cutch?

Shri D. C Sharma: In other parts of India

Shri Jawaharlal Nehru: There is a large area in the illegal possession of Pakistan, a part of the Jammu and Kashmir State

Shri D. C. Sharma: May I know what stand the Government of India has taken in regard to the Ran of Cutch and whether there has been any correspondence between the Governments and what is the latest position with regard to the Ran of Cutch?

Shri Jawaharlal Nehru: This has been in correspondence So far as I remember, our last letter has not been replied to

Shri Hem Barua: In view of the fact that Pakistan has emphatically said that Tukergram belongs to Pakistan contrary to the Radcliffe and Bagge awards and at the same time, their claims on our territories are mounting up recently, and all our efforts to recapture Tukergram through diplomatic channels has not yielded any results so far, may I know whether the Government propose to refer this matter to an international commission or body for adjudication or arbitration?

Shri Jawaharlal Nehru: Any reference to an International Commission has to be by both the parties concerned It cannot be referred to unilaterally The last occasion when I met the then Prime Minister of Pakistan, I had suggested, not about Tukergram, but about un-resolved areas, that they might be referred to arbitration The Pakistan Government was not agreeable to do so at that time

Shrimati Manjula Devi: May I know what further steps are being taken for preventing such further occupation by Pakistan?

Shri Jawaharlal Nehru: Occupation of?

Shrimati Manjula Devi: Indian territory?

Shri Jawaharlal Nehru: Normal steps are taken That is to say, if anybody comes in, he is thrown out

Mr Speaker: Shri Hem Barua

Shri Hem Barua: May I know

Mr Speaker: I have called him for the next question

Raffles in Sikkim

*2231. **Shri Hem Barua:** Will the **Prime Minister** be pleased to state

(a) whether it is a fact that raffles run and organised in Sikkim are allowed to operate in India as well;

(b) if so, whether they are organised by Indian nationals living in Sikkim or by Sikkimese themselves; and

(c) what are the reasons, if the reply to (a) is in the affirmative, for allowing these raffles here?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) The Health Relief Charities Fund Lottery of Sikkim has been treated as an authorised raffle in India

(b) This raffle is run by Indian nationals

(c) The H.R. Lottery of Sikkim has been treated as a validly authorised lottery because of our special relations with Sikkim and because a fair amount of income derived by the Sikkim Government from the same is spent on health, social welfare works and relief to ex-servicemen from the Indian Army.

Shri Hem Barua: May I know whether the Government are aware or whether the Government have asked the Indian nationals who have subscribed to this raffle to seek redress of their complaints in Sikkim, because the jurisdiction of our Supreme Court does not extend to Sikkim and if so, may I know the difficulties that confront our nationals in this matter?

Shri Jawaharlal Nehru: I do not know what difficulties there may be I do not know what difficulties have arisen and why they cannot seek redress in Sikkim itself It is not necessary to go to the Supreme Court for a minor matter

Shri Hem Barua: May I know whether it is a fact that section 294A of the I.P.C. does not treat this raffle as valid in India because our laws do not operate in Sikkim and if so, are Government aware of the difficulties on the way?

Shrimati Lakshmi Menon: The Government are aware of all the difficulties and the matter has been very thoroughly gone into before this decision was taken to declare the lottery as an authorised one.

Shri Hem Barua: May I know whether the Government are aware of the fact that the Indian national who runs this raffle can remit his profits to his family in India and at the same time avoid Indian income-tax and if so, are the Government aware of this fact, and what steps Government have taken so far to see that income-tax is recovered?

Shri Jawaharlal Nehru: Income-tax on persons who win in the raffle?

Shri Hem Barua: The Indian national who runs the raffle remits the profits to his family in India and also avoids Indian Income-tax. I want to know what steps are taken.

Mr. Speaker: The hon. Member will put down a separate question.

Shri Jawaharlal Nehru: Income-tax does not, to my knowledge, come up before us The Sikkim Government was very much interested in this because they got money for their hospitals out of it They spoke to me Their difficulty at that time was that the Indian post office people came in the way. Considering this as an unauthorised undertaking, they did not co-operate and may be, they even confiscated the tickets, etc. They spoke to me about it Then, we discussed this matter here Quite apart from our general policy in India, whatever it may be, we felt that we should not come in the way of the Sikkim Government in this matter. So, we declared it as an authorised raffle. The consequences on Income-tax, I am not aware of

Rural Water Supply

*2232 **Shri Harish Chandra Mathur:** Will the Minister of **Planning** be pleased to state:

(a) whether Planning Commission has made any study of the problem of rural water supply of the country?

(b) the basis on which provision has been made for rural water supply?

(c) what is the pattern of assistance approved by the Planning Commission?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): (a) and (b). No detailed study has so far been made of the problem. Obviously, such a study has to be undertaken in the States. The States do assess their requirements from time to time It is on the basis of such assessment that provision for rural water supply has been in the State Plans with due regard to their